GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PENSION AND PENSIONERSØWELFARE)

LOK SABHA

UNSTARRED QUESTION NO. 1351

(TO BE ANSWERED ON 23.11.2016)

RETIREMENT AND DEATH GRATUITY BENEFIT

1351. SHRIMATI K. MARAGATHAM:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has decided to extend the benefit of retirement and death gratuity to all, irrespective of the date on which they had entered into the Government services;
- (b) if so, the details thereof;
- (c) whether it is also true that the Government has issued a notification in this regard; and
- (d) if so, the details thereof?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister & Office. (DR. JITENDRA SINGH)

(a) to (d): The retirement gratuity and death gratuity in respect of the Central Government servants appointed on or before 31st December, 2003 is regulated in accordance with the provisions of Central Civil Services (Pension) Rules, 1972 or corresponding rules applicable to All India Services, Railway employees and Defence personnel.

Orders issued vide Department of Pension & Pensioner¢s Welfare O.M. No.7/5/2012-P&PW(F)/(B) dated 26.8.2016 provide that the Government employees appointed after 31.12.2003 and covered by National Pension System shall also be eligible for benefit of retirement gratuity and death gratuity on the same terms and conditions as are applicable to employees covered by the Central Civil Services (Pension) Rules, 1972.
